

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:46
ANSWERED ON:24.11.2006
MASTER PLAN OF DELHI
Gangwar Shri Santosh Kumar;Suman Shri Ramji Lal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the progress made in finalisation of Master Plan, 2021 of Delhi;
- (b) whether the problems experienced by the citizens of Delhi are likely to be taken care of in the proposed Master Plan;
- (c) if so, the details thereof; and
- (d) the time by which it is likely to be finalised and notified?

Answer

MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY)

(a)to(d): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 46 FOR 24.11.2006 REGARDING MASTER PLAN OF DELHI.

(a): The Delhi Development Authority (DDA) with the approval of the Central Government invited objections/suggestions from the public on the Draft Master Plan for Delhi-2021 (MPD-2021) through the newspapers on 8.4.2005. In response, about 7,000 objections/suggestions were received. A Board of Enquiry & Hearing constituted by DDA has till date, held 15 meetings to consider those suggestions and objections to the draft plan.

(b)&(c): Yes, Sir. The Draft MPD-2021 envisages inter-alia urbanization of additional area, augmentation of housing stock and commercial space, private sector participation in land assembly and development, re-densification in certain areas including influence zone along MRTS corridors, redevelopment of both planned and unplanned urban areas, development of greens, conservation of natural and cultural heritage and also incorporates perspective plan in respect of power, water supply and sewerage.

With a view to taking care of the problems experienced by the citizens arising out of commercialization of residential premises and unauthorized construction, the Central Government has already modified the MPD-2001 vide Notifications dated 7.9.2006 and 22.9.2006. The revised provisions relating to mixed use provide for liberalized and rationalized use of residential premises for non-residential activities, involvement of Residents' Welfare Association (RWA) in identification of mixed use streets by local bodies, as well as recovery of charges for augmentation of civic infrastructure and parking. The revised development control norms for plotted residential development provide for higher ground coverage, Floor Area Ratio (FAR) and height.

The revised provisions also provide for regularization of existing unauthorized construction and registration of mixed use premises subject to these norms and payment of various charges.

The Government has also set up Committees to look into other outstanding issues related to unauthorized development in the form of Farm Houses and unauthorized colonies inhabited by affluent sections, integration of Lal Dora areas, and additions/alterations in group housing buildings.

(d): The draft Plan can be taken up for approval after it is considered by the Authority and sent to the Government, in accordance with the statutory procedure laid down in Delhi Development Act, 1957. In view of the said procedure, a precise time frame cannot be given.